

COURT-II

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

Appeal No.237 of 2015 & IA No. 390 of 2015

Dated: 04th November, 2015

**Present: Hon'ble Mr. Justice Surendra Kumar, Judicial Member
Hon'ble Mr. T. Munikrishnaiah, Technical Member**

In the matter of:-

**Reliance Infrastructure Ltd.,Appellant(s)
Versus
Maharashtra Electricity Regulatory Commission & Ors.
.... Respondent(s)**

Counsel for the Appellant (s) : Mr. Hasan Murtaza

Counsel for the Respondent (s) : Mr. Buddy A. Ranganadhan
Mr. D.V. Raghuvamsy

ORDER

Heard Mr. Hasan Murtaza, learned Counsel appearing for the Appellant.

Admit. Issue notice to the Respondents. Since it is a tariff Appeal, public notice be issued to the Respondents. Dasti Service is permitted. Counter affidavit be filed within three weeks' and rejoinder, if any, be filed within two weeks thereafter after serving copy thereof to the other sides.

Post this Appeal on **13th January, 2016.**

(T. Munikrishnaiah)
Technical Member
Hcj/vg

(Justice Surendra Kumar)
Judicial Member